

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

Petition(s) for Special Leave to Appeal (C)

No(s). 34872/2014

(Arising out of impugned final judgment and order dated 04/08/2014
in WPC No. 3774/2013 passed by the High Court of Delhi At N.
Delhi)

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

M/S TRAVELITE (INDIA)

Respondent(s)

(With prayer for interim relief)

Date : 18/12/2014 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE R.K. AGRAWAL

For Petitioner(s)

Mr. Mukul Rohatgi, Attorney General
Ms. Nisha Bagchi, Adv.
Ms. Charul Sarin, Adv.
Mr. B. Krishna Prasad, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Notice.

There shall be stay of the operation of the
impugned judgment and order dated 04.08.2014
passed by the High Court in Writ Petition (C)
No.3774 of 2013.

Signature Not Verified

Digitally signed by
NEETU KHAJURIA
Date: 2014.12.18
17:05:56 IST
Reason:

(Neetu Khajuria)
Sr.P.A.

(Vinod Kulvi)
Assistant Registrar